

(7)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR

St.(N)22/90 OA 467/90

Abdus Salam,  
Res. of Nai Basti,  
Nagpur,  
Tq. Distt. Nagpur.

.. Applicant

vs.

Commissioner of Income Tax,  
Vidarbha,  
Ayakar Bhavan,  
Civil Lines,  
Nagpur.

.. Respondent

Coram: Hon'ble Member(A) Shri P.S. Chaudhuri

Hon'ble Member(J) Shri D.K. Agrawal

Appearances:

1. Mr. Ramesh Darda  
Advocate for the  
Applicant.
2. Ms. N.R. Sarin  
Advocate for the  
Respondent.

ORAL JUDGMENT

{Per P.S. Chaudhuri, Member(A)} Date: 21-6-1990

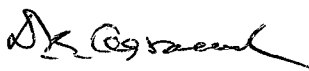
This application under Section 19 of the Central Administrative Tribunal, Act, 1985 was filed on 28-3-1990. In it, the applicant, who is a Stenographer in the Income Tax Department, challenges the orders dated 16-10-1989 and 14-3-1990 by which he is transferred from the Office of the Commissioner of Income Tax (Appeals) Nagpur to the Office of Director General, National Academy of Direct Taxes, Nagpur.

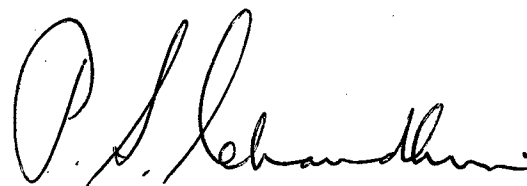
2. By our order dated 29.3.1990 we had stayed the operation of the order dated 14-3-1990 and this stay was subsequently extended till further orders.

..3/-

3. We have today heard Mr. Ramesh Darda, learned advocate for the applicant and Ms. N. R. Sarin, learned advocate for the respondents. Mr. Darda submitted that the applicant is attaining the age of superannuation on 30-6-1990 and that, therefore, there should be no objection to continue with the interim orders. We had asked Ms. N. R. Sarin to obtain instructions in the matter from the respondents. After obtaining instructions from the respondents, Ms. N. R. Sarin told us today that the respondents would have no objection to allowing the applicant to continue in his present post till he attains the age of superannuation on 30-6-1990.

4. In view of this position we dispose of this application as being infructuous with a direction to the respondents that they shall not disturb the present posting of the applicant till he proceeds on superannuation on 30-6-1990. In the circumstances of the case there will be no order as to costs.

  
(D.K. AGRAWAL)  
Member(J)

  
(P.S. CHAUDHURI)  
Member(A)